

THE ODISHA ADVOCATES' WELFARE FUND (AMENDMENT) ACT, 2013

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EXTRAORDINARY

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LAW DEPARTMENT

NOTIFICATION

The 4th November, 2013.

No.12006-I.Legis-12/2013/L.—The following Act of the Odisha Legislative Assembly having been assented to by the Governor on the 30th October, 2013 is hereby published for general information.

ODISHA ACT 24 OF 2013

THE ODISHA ADVOCATES' WELFARE FUND (AMENDMENT)

ACT, 2013

**FURTHER TO AMEND THE ODISHA ADVOCATES' WELFARE FUND
ACT, 1987.**

BE it enacted by the Legislature of the State of Odisha in the Sixty-fourth Year of the Republic of India as follows:—

Short title.

1. This Act may be called the Odisha Advocates' Welfare Fund (Amendment) Act, 2013.

Amendment of section 3.

2. In the Odisha Advocates' Welfare Fund Act, 1987 (hereinafter referred to as the principal Act) in section 3, in sub-section (2),—

Odisha Act
18 of 1987.

(a) in clause (a), the words and figure "under section 12" shall be omitted; and

(b) after clause (f), the following clause shall be added, namely:—

"(g) a grant of such sum which shall not be less than one crore rupees per annum made by the State Government to the Fund."

Amendment of section 12.

3. In the principal Act, section 12 shall be omitted.

Amendment of section 15.

4. In the principal Act, in section 15,—

(a) in sub-section (3) for the words "two hundred rupees", the words "six hundred rupees" and for the words "one hundred rupees" appearing in

the proviso thereto, the words "three hundred rupees" shall be substituted;

(b) in sub-section (5), for the words "fifty rupees", "one hundred rupees" and "two hundred rupees" appearing against clause (a), clause(b) and clause (c) thereof, the words "two hundred rupees", "three hundred rupees" and "six hundred rupees" shall, respectively be substituted; and

(c) after sub-section (5), the following sub-section shall be inserted, namely:—

"(5-a) Every member at the time of enrolment shall pay three thousand rupees for life membership in addition to the application fees under sub-section (3)."

Amendment of section 22.

5. In the principal Act, in section 22, for sub-section (1), the following sub-section shall be substituted, namely:—

"(1) The State Government shall cause to be printed and distributed the stamp of the value of fifteen rupees and its value inscribed thereon."

Amendment of section 23.

6. In the principal Act, in section 23, in sub-section (1) for the words "five rupees" the words "fifteen rupees" shall be substituted.

Amendment of the Schedule.

7. In the principal Act, for the Schedule the following Schedule shall be substituted, namely:—

SCHEDULE

(See sections 9 and 16)

Period of completed year of practice. (1)	Amount to be received (in rupees) (2)
30 years standing	Rs. 2,70,000/-
29 years standing	Rs. 2,61,000/-
28 years standing	Rs. 2,52,000/-
27 years standing	Rs. 2,43,000/-
26 years standing	Rs. 2,34,000/-
25 years standing	Rs. 2,25,000/-
24 years standing	Rs. 2,16,000/-
23 years standing	Rs. 2,07,000/-
22 years standing	Rs. 1,98,000/-
21 years standing	Rs. 1,89,000/-
20 years standing	Rs. 1,80,000/-
19 years standing	Rs. 1,71,000/-
18 years standing	Rs. 1,62,000/-

(1)	(2)
17 years standing	Rs. 1,53,000/-
16 years standing	Rs. 1,44,000/-
15 years standing	Rs. 1,35,000/-
14 years standing	Rs. 1,26,000/-
13 years standing	Rs. 1,17,000/-
12 years standing	Rs. 1,08,000/-
11 years standing	Rs. 99,000/-
10 years standing	Rs. 90,000/-
9 years standing	Rs. 81,000/-
8 years standing	Rs. 72,000/-
7 years standing	Rs. 63,000/-
6 years standing	Rs. 54,000/-
5 years standing	Rs. 45,000/-
Less than 5 years standing (only on death)	Rs. 45,000/-

By Order of the Governor

S. PUJAHARI
Principal Secretary to Government

